GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1287 ANSWERED ON MONDAY, JULY 25, 2022/ SRAVANA 03, 1944 (SAKA)

CSR FUNDS SPENDING BY PRIVATE COMPANIES

QUESTION

1287, PROF. SOUGATA RAY:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of Corporate Social Responsibility (CSR) funds spent by private entities since its inception in the country, State-wise;
- (b) the details of criteria for selection of projects for the same;
- (c) whether the Government/local bodies have any role in selection of such projects;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to involve the Government agencies/local bodies in the selection of projects and its monitoring?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a) to (e): The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. The Government does not issue any specific direction to the companies to spend in any particular geographical area or activity.

The CSR framework is disclosure based and companies are required to file details of CSR activities annually in the MCA21 registry. The Government monitors the compliance of CSR provisions through the disclosures made by the companies in the MCA 21 registry. All data related to CSR filed by companies in MCA21 registry including details of projects are available in public domain and can be accessed at www.csr.gov.in. On the basis of annual filings made by the companies in the MCA21 registry, State/UT-wise details of CSR spent by private companies during Financial Year (FY) 2014-15, 2015-16, 2016-17, 2017-18, 2018-19, 2019-20 and 2020-21 are at Annexure. Further, companies are required to file CSR details for the financial year 2021-22 on or before 31.03.2023.

Annexure

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 1287 FOR 25.07.2022

State/UT-wise CSR Expenditure by private companies (in Rs. Cr.)								
S. No.	States	FY 2014-15	FY 2015-16	FY 2016-17	FY 2017-18	FY 2018-19	FY 2019-20	FY 2020-21
1	Andaman And Nicobar	-	0.03	0.09	-	0.67	1.21	0.91
2	Andhra Pradesh	332.60	508.12	479.91	497.74	606.35	673.95	626.79
3	Arunachal Pradesh	0.48	1.23	12.38	9.71	20.54	11.34	7.04
4	Assam	34.15	43.32	30.41	60.43	43.41	60.22	70.03
5	Bihar	24.53	82.00	79.61	83.71	105.33	101.92	70.51
6	Chandigarh	1.77	5.08	21.96	20.50	11.29	15.48	13.12
7	Chhattisgarh	116.56	75.61	79.37	78.61	54.94	159.62	119.92
8	Dadra And Nagar Haveli	2.05	7.82	7.02	5.26	13.10	18.09	17.65
9	Daman And Diu	20.05	2.39	2.63	20.09	6.16	9.52	5.25
10	Delhi	162.11	413.30	328.21	516.19	575.60	618.69	611.99
11	Goa	26.28	24.36	29.07	50.09	40.01	38.37	35.07
12	Gujarat	248.60	459.32	691.00	758.09	965.43	883.22	1,296.48
13	Haryana	151.56	360.52	364.03	339.10	352.25	505.13	521.48
14	Himachal Pradesh	10.13	49.98	20.61	29.42	31.29	39.51	55.26
15	Jammu And Kashmir	20.89	15.45	17.84	15.73	16.57	14.74	13.42
16	Jharkhand	21.05	32.40	53.71	51.42	49.89	63.08	113.47
17	Karnataka	372.40	665.45	805.45	962.02	1,035.08	1,229.53	1,068.79
18	Kerala	54.65	129.68	113.65	183.38	311.96	242.31	256.55
19	Lakshadweep	-	-	-	2.07	0.39	-	0.01
20	Madhya Pradesh	53.76	84.43	94.94	98.43	138.13	174.55	214.89
21	Maharashtra	1,402.09	1,920.94	2,306.19	2,607.08	3,032.50	3,082.59	3,092.76
22	Manipur	2.22	4.97	11.93	4.79	6.33	9.84	5.56
23	Meghalaya	1.83	2.00	6.41	5.66	12.59	8.56	10.46
24	Mizoram	-	0.43	•	0.83		0.25	0.79
25	Nagaland	0.08	0.61	0.47	1.77	2.02	4.47	3.31
26	Odisha	107.04	181.88	123.09	161.22	147.23	193.55	245.14
27	Puducherry	2.02	6.37	7.43	6.09	6.78	11.32	11.77
28	Punjab	53.70	62.55	70.91	111.04	160.23	185.75	123.66
29	Rajasthan	270.97	414.70	301.03	417.64	551.01	710.95	627.78
30	Sikkim	0.73	1.39	5.20	6.70	4.58	9.94	6.38
31	Tamil Nadu	310.29	506.24	472.73	593.55	761.59	941.32	1,005.45
32	Telangana	79.09	229.94	233.61	337.12	381.15	393.89	495.37
33	Tripura	0.44	0.54	0.81	1.83	2.26	1.91	3.48
34	Uttar Pradesh	86.18	250.44	213.71	333.83	364.84	502.39	709.28
35	Uttarakhand	41.52	36.59	75.43	64.36	72.45	67.92	102.57
36	West Bengal	126.96	201.40	247.41	293.96	331.67	382.56	364.39
37	NEC/ Not mentioned *	-	-	7.63	127.29	4.44	20.75	9.26
38	PAN India **	2,659.03	2,943.02	3,144.77	4,102.41	5,146.86	6,893.95	6,074.06
39	Contribution to Funds included in Schedule VII of the Act	451.30	578.03	587.72	488.03	582.01	1,329.38	2,406.53
	Grand Total (in Cr.)	7,249.11	10,302.52	11,048.37	13,447.18	15,948.91	19,611.80	20,416.62

(Data up to 31.03.2022) [Source: National CSR Data Portal]

^{*}Companies did not specify the names of States where projects were undertaken

^{**} Companies indicated more than one State where projects were undertaken.